Scheduled Castes and Scheduled Tribes: --

Bill Introduced

- regarding (1) Sixteenth Report action taken by Government on the recommendations contained in their Seventh Report on the Ministry (Department of Defence Productions)—Re-Defence for Scheduled servations Castes and Scheduled Tribe: Defence Public Sector Undertakings,
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Eighth Report on the Ministry of Communications (Posts and Telegraphs Department) - Reservations for and Employment of Schoduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (3) Eighteenth Report regarding action taken by Government on the recommendations contained in their Ninth Report on the Ministry of Finance (Department of Banking)-Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the State Bank of India and its subsidiaries

## CENTRAL EXCISES AND SALT (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR! K R GANESH): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944

MR. SPEAKER. The question is:

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944." The motion was adopted.

214

SHRI K. R. GANESH: Sir, I introduce the Bill.

12.08 hrs.

## MATTERS UNDER RULE 377

(1) REPORTED LOOTING OF JEWELS FROM AIR INDIA CARGO TERMINAL AT KENNEDY AIRPORT , NEW YORK

श्री शंकर दयाल सिंग (चतरा) माननीय जी. मैं सरकार का ध्यान **ग्र**ध्यक्ष कल जो कैनडी एयरपोर्ट न्ययार्क मे घटना घटी ग्रीर एयर इंडिया के गोदाम में तकरीबन 5 लाख डालर के हीरे जवाहरात चोरी किये गयं श्रीर जिस दग से लुटेरो ने उन को लुटा, उस की भ्रोर सरकार का ध्यान भाकृष्ट करने हर चाहगा कि सरकार इस पर वक्तव्य दे।

मान्यवर इसमे एयर इडिया की जहा साख दम होती है वहा नुकसान भी हमा है। इस लिए गम्भीरता से इस मामले को लेना चाहिये भौर भ्रमरीका सरकार से यह कहना चाहिये कि उमको इसका हरजाना देना है। मै इस सम्बन्ध में सरकार में कहना चाहंगा कि सरकार इस पर एक वक्तव्य दे जिससे ससद मदम्यों को पूरी जानकारी हो।

(II) NON-AVAILABILITY OF FOODGRAINS AND CEMENT IN GUJARAT

SHRI K. S. CHAVDA (Patan): I thank you very much for allowing me to raise two important matters under rule 377, regarding the State Gujarat. One is regarding the non-

Published in Gazette of India Extraordinary, Part II, section dated 2-5-73.

<sup>†</sup>Introduced with the recommendation of the President,

MAY 2, 1973

[Shri K. S. Chavda] availability of foodgrains in Gujarat. The Gujarat Government gives at present only one Kg. of grain per adult per month. Four starvation deaths have taken place in Surendernagar district, police opened fire on food rioters as a result of which one persons died on the spot and some persons were injured. Therefore I request the Government to release at least 1.5 lakhs of tonnes of foodgrams per month to the State of Gujarat.

My second point is about the acute shortage of cement. According to today's Hindustan Times the Associated Cement Factory at Sevalia has been closed down from Saturday last due to shortage of coal supply; as a result of which there has been acute shortage of cement in the State of Gujarat. I am experiencing myself some difficulty; my hostel for Scheduled Castes is under construction in Dhmoj and no cement is available for the last three months.

Therefore Government, Government should make a statement regarding this and give some more cement to the State of Gujarat.

MR. SPEAKER. Now Shri R S. Pandey may resume his speech on the Finance Bill.

PROF. MADHU DANDAVATE (Rajapur). Before that, I have a submission to make here I had written a letter to you this morning pointing out to you that though we are going to have a special discussion under Rule 193 on the supersession of the judges, the Prime Minister had chosen to make a policy statement on the supersession of the judges outside this House, from the May Day platform.

MR. SPEAKER: I have not allowed this. This is not a question of policy. She has got every right to speak outside. Don't be sensitive about this. You may also go on saying anything outside.

PROF. MADHU DANDAVATE: Sir, though this is not a breach of privilege, this is a breach of convention and propriety.

MR. SPEAKER: There is no question of propriety about it. Shri Pandey.

12.12 hrs.

Finance Bill, 1973-Cortd.

भी राम सहय पाडे (राजनंदगाव ) प्रध्यक्ष महोदय , परसो म पने जब मझे विक्त विधेयक पर बोलने की माजा दी थी तब मैं ग्राप के माध्यम से निबंदन । करना चाहता हा कि इस ग्रभाव के वर्ष में ग्रपने ग्रतीत के श्रनुभवों के ब्राधार पर पनी योजनाश्रो में सुधार करने की ब्रावश्यकता है। हमने देण को भ्राण्वासन दिया है हमें कि हम उस की विपन्नता को दूर करन काग्र प्रयत्न करेगे भपने साधनो द्वारा और अपनी श्रम शक्ति के द्वारा जहा श्रम शक्ति है वहा द्योगो द्वारा हम देश को समद्धि की भ्रोर उम्राग बहायेगे। हम अभाव ने इस वर्ष को निराणा का रूप नही देना चाहने है, परन्तु ग्रकाल ग्रीर सुखेकी स्थिति से याजना के निर्माण मे लगे हुए जो लोग है उन्हें मचेत करन का प्रयास करेंगे।

बिजली के प्रभाव में भी जहा सौद्योगिक क्षेत्र में उत्पादन पर आधात पहुंचा है, प्रहार हुआ है. वहाँ खेती के क्षेत्र को भी उस ने प्रभावित किया है। प्रगर मेरे धाक हें ठीक हैं तो उत्पादन के क्षेत्र में बिजली की कमी के कारण लगभग 900 करोड़ रुपये की उत्पादन की क्षित हुई है और उस 900 करोड़ रुपये की क्षित का प्रभाव अगले बधो में भी पड़ेगा।

मैंने भापसे कहा या कि वित्त मंत्रालय एक केन्द्र बिन्दु है जहा से तमाम नियोजन और संयोजन होता है। वित्त मंत्री भपने साची मंद्रियों और मंद्रालयों से कहें कि सन के उत्परः